

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) Nos. 12480-12481/2022

(Arising out of impugned final judgment and order dated 16-11-2021 in WC No. 7782/2019 and 08-03-2022 in CMRA No. 71/2022 passed by the High Court of Judicature at Allahabad)

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ANR. Petitioner(s)

VERSUS

M/S GREAT VALUE PROJECTS INDIA LTD. & ORS. Respondent(s)

(IA No.92092/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.92095/2022-EXEMPTION FROM FILING O.T.)

Date : 10-08-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. K.V. Viswanathan, Sr. Adv.
 Mr. Anil Kaushik, Adv.
 Mr. Abhishek Mishra, Adv.
 Ms. Anju Kaushik, Adv.
 Mr. Rajat Rana, Adv.
 Ms. Arunima Dwivedi, AOR

For Respondent(s) Mr. Preetesh Kapur, Sr. Adv.
 Mr. Shaunak Kashyap, Adv.
 Ms. Nistha Gupta, Adv.
 For M/s. Mitter & Mitter Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Shri K.V. Viswanathan, learned Senior Advocate
appearing on behalf of the petitioners and Shri Preetesh Kapur,
learned Senior Advocate appearing on behalf of the respondents.

Leave granted.

Arguments concluded.

Judgment reserved.

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It will be open for learned counsel appearing on behalf of both the parties to file short written submissions along with list of dates and events and the decisions to be relied upon on or before 16.08.2022 and also to be sent at e-mail addresses shahmr2018@gmail.com and pstojusticebvn@gmail.com

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR